COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA No. 214 of 2017 IN DFR No.732 of 2017

Dated: 8th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Jindal Power Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chaturvedi

Ms. Arunima Kedia

Mr. Shresth Sharma for JPL

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Sarthak L. For MPPMCL

<u>ORDER</u>

There is 438 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Sethu Ramalingam appears on behalf of Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. It appears that the delay was caused because the appellant was prosecuting the review petition. Following are the steps taken by the appellant:

Dates	Events
18.12.2015	Date of the impugned order passed by the Central
	Commission.
19.12.2015	Date when the Appellant/Applicant received notice of
	the impugned order.
29.01.2016	Review Petition No. 6/RP/2016 in Petition No.
	135/TT/2012 ("Review Petition") was filed by the
	Appellant/Applicant.
28.04.2016	The Central Commission heard the matter on 5 (five)
02.06.2016	occasions.
28.06.2016	
26.07.2016	
and	
04.10.2016	
08.02.2017	Order in Review Petition No. 6/RP/2016 in Petition No.
	135/TT/2012 i.e. the impugned Review Order was
	passed.
09.02.2017	Date when the Appellant/Applicant received notice of
	the impugned Review Order.

It is stated that after the review petition was dismissed, the appeal came to be filed within the prescribed time.

In the circumstances of the case, without expressing any opinion on the merits of the case, we condone the delay in filing the appeal. Application is disposed of.

Registry is directed to number the appeal and list the matter on **29.05.2017.**

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson